

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) and (b) As per available record, 7 letters were received in the Ministry of Statistics and Programme Implementation from Shri Mohammed Adeeb, Member of Parliament (Rajya Sabha) during the period November, 2012 to February, 2013 regarding non-sanctioning of proposals under the Members of Parliament Local Area Development (MPLAD) Scheme in Gautam Buddh Nagar, Uttar Pradesh. The implementation of the Scheme in the field is undertaken by the District Authorities under the State Governments. Accordingly, communications were sent to officers of the District Authority of Gautam Buddh Nagar and to officers of the State Government of Uttar Pradesh for taking necessary action in respect of the issues raised in these letters, and the matter was followed-up.

(c) The District Magistrate, Gautam Buddh Nagar, Uttar Pradesh, has reported on 04.03.2013 that the time taken by the District Authority for sanctioning the recommended eligible works/proposals under MPLAD Scheme is within 75 days from the date of receipt of the proposals as per the guidelines. However, the District Authority did not receive the said proposals in original form. Only a covering letter in the form of photocopy and proposals in the form of photocopies were received by the District Authority on a later date. The issue, *viz.* whether the proposals in original form have been actually received or not, is being enquired into to fix responsibility in case of any laxity on the part of erring personnel. The enquiry has been expedited so that the said proposals of the Hon'ble Member of Parliament could be scrutinized and sanctioned at the earliest.

(d) The MPLAD Scheme Guidelines provide that all recommended eligible works should be sanctioned within 75 days from the date of receipt of the recommendation, after completing all formalities. The District Authority shall, however, inform MPs regarding rejection, if any, within 45 days from the date of receipt of recommendations, with reasons thereof.

Incomplete infrastructure projects

1395. DR. T.N. SEEMA: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of incomplete major infrastructure projects in the country during last five years and the reasons therefor;

- (b) whether there is any 'Investment Tracking System' to ensure speedy implementation of these projects;
- (c) if so, the details thereof;
- (d) the total cost overrun on major infrastructure projects during the Eleventh Five Year Plan, project-wise and the reasons therefor;
- (e) the steps taken to overcome such shortfalls and losses in future; and
- (f) the details of coordinated efforts made by various Government Departments to solve land issues, fuel supply shortage and environmental clearances for faster implementation of such projects?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) Ministry of Statistics and Programme Implementation monitors the Central Sector Infrastructure Projects costing Rs. 150 crore and above (Rs. 20 crore and above before 31st March, 2010) on the basis of information supplied by the project implementing agencies. The details of incomplete major infrastructure projects in the country during the years 2008-09, 2009-10, 2010-11, 2011-12 and the current year 2012-13 (upto 1st January, 2013) is at Annexure-I. [See Appendix 228, Annexure No. 18] The projects are delayed mainly due to delay in regulatory approvals, non-availability/delayed-availability of funds, delay in land acquisition, law and order situation, lack of strong R&R (Rehabilitation and Resettlement) policies, ineffective procurement planning, design/scope change, delay in decision-making, weak/ineffective project planning and monitoring, contractual disputes, problem in location and connectivity to project site, delay in equipment supply, pre-commissioning teething troubles, geological surprises, etc.

(b) and (c) Government has set up in May, 2012 an Investment Tracking System for projects with an investment of Rs. 1000 crore and above. National Manufacturing Competitiveness Council (NMCC) has been mandated to track all Public Sector Undertaking projects with an investment of Rs. 1000 crore and above. The Department of Financial Services has been mandated to monitor projects with an investment of Rs. 1000 crore and above in the private sector.

(d) During the Eleventh Plan Period (1st April, 2007 to 31st March, 2012), 551 projects were completed, out of which 168 projects reported cost overruns; the

details are at Annexure-II. [See Appendix 228 Annexure No. 19] As on 31st March, 2012, 555 projects were on-going, out of which 179 projects reported cost overruns; the details are at Annexure-III. [See Appendix 228 Annexure No. 20] Major reasons for cost overruns are under estimation of original cost, change in rates of foreign exchange and statutory duties, escalation in cost of land, high cost of environmental safeguards and rehabilitation measures, inflation and delay in projects, etc.

(e) and (f) The major steps undertaken to ensure timely completion of projects include rigorous project appraisal, On-line Computerised Monitoring System (OCMS) for better monitoring, setting up Standing Committees in the Ministries for fixation of responsibility for time and cost overruns, regular review of the infrastructure projects by the concerned administrative Ministries and setting up of Central Sector Project Coordination Committees (CSPCCs) in the States under the Chief Secretaries for removal of bottlenecks and for facilitating the speedy implementation of major projects. A Cabinet Committee on Investment (CCI) has also been constituted in December, 2012 to review and monitor the implementation of major projects, including issues relating to clearances/approvals, to ensure their accelerated and timely implementation.

SHORT NOTICE QUESTION

Assessment of drought affected regions of Maharashtra

SHRI PRAKASH JAVADEKAR: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government has made any assessment of the situation in the drought affected regions of Maharashtra;
- (b) if so, whether any help and relief has been provided by Government for the drought affected regions of Maharashtra;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR): (a) to (d) A statement is laid on the Table of the House.